

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 27/82-ALC4/2008 MEETING DATE : 30.09.2008

The Meeting No.27/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **30.09.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
2. Shri A. Malik, Dy. Director, Department of MSME
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.25/09 dated 16.09.2008 were ratified by the Committee.

Case No.B-212	M/S Omkar Specilaity Chemicals Pvt. Ltd.
Norms Committee Meeting No.27/09	F.No.01/83/50/1295/AM08
Meeting Date: 30.09.2008	RA Fo.03/95/040/00611/AM08
Adv.Lic.No.0310445277 dated 05.10.2007	
Committee decided to defer case for 28.10.2008 for comments of Chemical Division.	

Case No.B-213	M/S Metropolitan Overseas Ltd.
Norms Committee Meeting No.27/09	F.No.01/83/50/516/AM08
Meeting Date: 30.09.2008	RA Fo.03/95/040/01030/AM08
Adv.Lic.No.0310458166 dated 18.01.2008	
Committee considered case as per agenda and observed that the firm was requested to furnish technical justification along with calculations for working out the quantative requirement, but the firm has neither submitted the required information at the time of ratification of norms in its 7/09 meeting held on 13.05.2008 nor have they submitted the required information now. It was, therefore, decided to maintain the decision taken by committee in its 7/09 meeting held on 13.05.2008.	

Case No.B-214	M/S Metropolitan Overseas Ltd.
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Norms Committee Meeting No.27/09	F.No.01/82/50/933/AM08
Meeting Date: 30.09.2008	RA Fo.03/95/040/00301/AM08
Adv.Lic.No.0310458008 dated 01.08.2007	
Committee considered case as per agenda and observed that the firm was requested to furnish technical justification along with calculations for working out the quantative requirement, but the firm has neither submitted the required information at the time of ratification of norms in its 7/09 meeting held on 13.05.2008 nor have they submitted the required information now. It was, therefore, decided to maintain the decision taken by committee in its 7/09 meeting held on 13.05.2008.	

Case No.B-215	M/S Cipla Ltd., Mumbai
Norms Committee Meeting No.27/09	F.No.01/82/50/250/AM08
Meeting Date: 30.09.2008	RA Fo.03/94/040/00749/AM08
Adv.Lic.No.0310447493 dated 23.10.2007	

Committee considered the case as per agenda and observed that the firm has obtained Advance Authorization for export of 9 items, out of which committee has fixed the norms for 8 items in its 2/09 meeting held on 08.04.2008 and the norms for 1 export product namely Triomune 30 was not fixed due to non submission of DML by the firm. Now, the firm has submitted DML for the said export product.

Committee in light of written comments forwarded by PI Division vide O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in the meeting decided to fix norms for export product Triomune 30 Tablets under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:

Export Product	Export Qty.	Sl. No.	Import Items	Quantity Allowed
Triomune 30 Tablets [Lamivudine-153mg/Tablet of Triomune 30]	1 No.	1	(1'R, 2'S, 5'R)-Menthyl – 5S-(Cytosine-1''-YL)-1,3-Oxathiolane-2R-Carboxylate/Cme Compound	2.19 Kg/kg of Lamivudine
		2	Sodium Borohydride	0.48 Kg/kg of Lamivudine

RA concerned may take further necessary action as per above decision of NC.

Case No.B-216	M/S Cipla Ltd., Mumbai
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Norms Committee Meeting No.27/09	F.No.01/82/50/215/AM08													
Meeting Date: 30.09.2008	RA Fo.03/94/040/00621/AM08													
Adv.Lic.No.0310443538 dated 18.09.2007														
Committee considered the case as per agenda and observed that the firm has obtained Advance Authorization for export of 9 items, out of which committee has fixed the norms for 8 items in its 2/09 meeting held on 08.04.2008 and the norms for 1 export product namely Triomune 30 was not fixed due to non submission of DML by the firm. Now, the firm has submitted DML for the said export product. Committee in light of written comments forwarded by PI Division vide O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in the meeting decided to fix norms for export product Triomune 30 Tablets under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:														
<table><tr><th>Export Product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Quantity Allowed</th></tr><tr><td rowspan="2">Triomune 30 Tablets [Lamivudine-153mg/Tablet of Triomune 30]</td><td rowspan="2">1 No.</td><td>1</td><td>(1'R, 2'S, 5'R)-Menthyl – 5S-(Cytosine-1''-YL)-1,3-Oxathiolane-2R-Carboxylate/Cme Compound</td><td>2.19 Kg/kg of Lamivudine</td></tr><tr><td>2</td><td>Sodium Borohydride</td><td>0.48 Kg/kg of Lamivudine</td></tr></table>		Export Product	Export Qty.	Sl. No.	Import Items	Quantity Allowed	Triomune 30 Tablets [Lamivudine-153mg/Tablet of Triomune 30]	1 No.	1	(1'R, 2'S, 5'R)-Menthyl – 5S-(Cytosine-1''-YL)-1,3-Oxathiolane-2R-Carboxylate/Cme Compound	2.19 Kg/kg of Lamivudine	2	Sodium Borohydride	0.48 Kg/kg of Lamivudine
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Triomune 30 Tablets [Lamivudine-153mg/Tablet of Triomune 30]	1 No.	1	(1'R, 2'S, 5'R)-Menthyl – 5S-(Cytosine-1''-YL)-1,3-Oxathiolane-2R-Carboxylate/Cme Compound	2.19 Kg/kg of Lamivudine										
		2	Sodium Borohydride	0.48 Kg/kg of Lamivudine										
RA concerned may take further necessary action as per above decision of NC.														

Case No.B-217	M/S Cipla Ltd., Mumbai
Norms Committee Meeting No.27/09	F.No.01/82/50/255/AM08
Meeting Date: 30.09.2008	RA Fo.03/94/040/00798/AM08
Adv.Lic.No.0310448930 dated 02.11.2007	
Committee considered the case as per agenda and observed that the firm has obtained Advance Authorization for export of 9 items, out of which committee has fixed the norms for 8 items in its 2/09 meeting held on 08.04.2008 and the norms for 1 export product namely Triomune 30 was not fixed due to non submission of DML by the firm. Now, the firm has submitted DML for the said export product.	

Committee in light of written comments forwarded by PI Division vide O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in the meeting decided to fix norms for export product Triomune 30 Tablets under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:

Export Product	Export Qty.	Sl. No.	Import Items	Quantity Allowed
Triomune 30 Tablets [Lamivudine-153mg/Tablet of Triomune 30]	1 No.	1	(1'R, 2'S, 5'R)-Menthyl – 5S-(Cytosine-1''-YL)-1,3-Oxathiolane-2R-Carboxylate/Cme Compound	2.19 Kg/kg of Lamivudine
		2	Sodium Borohydride	0.48 Kg/kg of Lamivudine

RA concerned may take further necessary action as per above decision of NC.

Case No.B-218	M/S Shilpa Medicare Ltd.
Norms Committee Meeting No.27/09	F.No.01/87/50/1517/AM06
Meeting Date: 30.09.2008	RA Fo.07/24/040/01025/AM06
Adv.Lic.No.0710043911 dated 23.03.2006	

Committee considered the case as per agenda for amendment in the description of import and export items and in consultation with technical authority present in meeting decided to allow amendment in the description of export product to read as "N-[B-D-RIBOFURANOSYL]-5-HYDROXYIMIDIAZOLE-4-CARBOXAMIDE TECHNICAL GRADE" and amendment in the Import Item No.1 to read as "N((2,3,5-TRI-O-BENZOYL)B-D-RIBOFURANOSYL)-5-HYDROXYMIDAZOLE-4 CARBOXAMIDE CRUDE" without any change in quantity and description of other items.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-219	M/S Suven Life Sciences
Norms Committee Meeting No.27/09	F.No.01/82/50/627/AM09
Meeting Date: 30.09.2008	RA Fo.09/24/040/00044/AM09
Adv.Lic.No.0910034059 dated 26.05.2008	

Committee decided to defer the case for 28.10.2008 for comments of PI Division.

Case No.B-220	M/S Divis Laboratories Ltd.			
Norms Committee Meeting No.27/09	F.No.01/82/050/00463/AM09			
Meeting Date: 30.09.2008	RA Fo.09/24/040/00043/AM09			
Adv.Lic.No.0910033814 dated 02.05.2008				
Committee considered the case as per agenda for amendment in the description and quantity of Import Item No. 1 and amendment in the quantity of Import Item No. 2 and in consultation with Technical Authority present in the meeting decided to revise the norms as per details below:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cyclopentadecanolide (Recrystallised)	1 Kg.	1.	Cyclopentadecanolide (technical grade) (purity NMT 98.5%)	1.075 kg
		2.	Methanol	2.00 kg
RA Concerned may take further necessary action as per above decision of NC.				

Case No.B-221	M/S Avignon Exim Pvt. Ltd.
Norms Committee Meeting No.27/09	F.No.01/82/050/00273/AM09
Meeting Date: 30.09.2008	RA Fo.03/94/040/01006/AM08
Adv.Lic.No.0310467005 dated 02.04.2008	
Committee decided to defer the case for 28.10.2008 for comments of Department of MSME.	

Case No.B-222	M/S Mission Pharma Ltd.
Norms Committee Meeting No.27/09	F.No.01/82/050/00606/AM07
Meeting Date: 30.09.2008	RA Fo.03/65/040/00318/AM04
Adv.Lic.No.0310247155 dated 13.01.2004	
Committee decided to defer the case for 14.10.2008 for comments of PI Division.	

Case No.A-82	M/S Cipla Ltd.													
Norms Committee Meeting No.27/09	F.No.01/82/050/00482/AM05													
Meeting Date: 30.09.2008	RA Fo.03/24/040/00340/AM05													
Adv.Lic.No.0310269066 dated 17.05.2004														
Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 14/08 meeting held on 07.08.2007 vide Case No.A-429 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table><tr><th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="2">Maxima Powder (per pack 4.54 kgs)</td><td rowspan="2">1 No.</td><td>1</td><td>Glucosamine Hydrochloride</td><td>2.497 kg/pack of 4.54 kg</td></tr><tr><td>2.</td><td>Sodium Chondroitin Sulphate</td><td>0.8172 kg/pack of 4.54 kg</td></tr></table>		Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Maxima Powder (per pack 4.54 kgs)	1 No.	1	Glucosamine Hydrochloride	2.497 kg/pack of 4.54 kg	2.	Sodium Chondroitin Sulphate	0.8172 kg/pack of 4.54 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Maxima Powder (per pack 4.54 kgs)	1 No.	1	Glucosamine Hydrochloride	2.497 kg/pack of 4.54 kg										
		2.	Sodium Chondroitin Sulphate	0.8172 kg/pack of 4.54 kg										
RA concerned may take further necessary action as per above decision of NC.														

1	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date:14.10.2008
	Decision :Committee decided to defer case for 14.10.2008 for comments of Chemical/PI Division.			

2	Case No.:28/27/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/83/050/01102/AM08/	RLA File :07/24/040/00172/AM08/	Lic.No/Date:0710053150 03.09.2007	Defer Date:14.10.2008
	Decision : Committee decided to defer case for 14.10.2008 for comments of Chemical/PI Division.			

3	Case No.:102/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved
	HQ File :01/83/050/01524/AM08/	RLA File :05/24/040/00508/AM08/	Lic.No/Date:0510211703 06.11.2007	

Decision :Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/62/2004/Ch.II dated 29.01.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Hydroxymethyl Pyridine (Pyridine-2-Methanol)	1 Kg.	1.	Alpha Picoline	1.8 kg
		2.	Acetic Acid Glacial	1.98 kg
		3.	Hydrogen Peroxide 50%	2.51 kg
		4.	Hydrochloric Acid	0.285 kg
		5.	Methylene Di Chloride	0.980 kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:51/9/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00284/AM09/	RLA File :03/94/040/00989/AM08/	Lic.No/Date:0310455413 27.12.2007	Defer Date:29.10.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 29.10.2008.			

5	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:29.10.2008
	Decision :Committee decided to defer case for 29.10.2008 for comments of PI Division.			

6

Case No.:86/11/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved	
HQ File :01/82/050/00406/AM09/	RLA File :03/94/040/01111/AM08/	Lic.No/Date:0310460975 14.02.2008		
Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/73/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bio-Heparin Injection 5000 IU/ML-5 ML of Vial (Net Bulk Drug content 2.398 kgs.)	1 No.	1.	Heparin Sodium EP V (Injectable Grade)	183.33 mg/5ml Vial
RA concerned may take further necessary action as per above decision of NC.				

7	Case No.:18/46/82-ALC4/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00572/AM08/	RLA File :03/94/040/01120/AM08/	Lic.No/Date:0310461653 19.02.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of Chemical Division.			

8	Case No.:113/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved																											
	HQ File :01/82/050/00433/AM09/	RLA File :09/24/040/00518/AM08/	Lic.No/Date:0910033067 25.02.2008																												
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/71/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Tolmetin Sodium Dihydrate</td><td rowspan="7">1 Kg.</td><td>1.</td><td>p-Toluoyl Chloride</td><td>0.958 kg</td></tr> <tr> <td>2.</td><td>Toluene</td><td>3.10 kg</td></tr> <tr> <td>3.</td><td>N-Hexane</td><td>1.94 kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>2.43 kg</td></tr> <tr> <td>5.</td><td>Dichloromethane</td><td>4.37 kg</td></tr> <tr> <td>6.</td><td>Methyl-1-Methyl Pyrrole 2 Acetate</td><td>0.784 kg</td></tr> <tr> <td>7.</td><td>Morpholine</td><td>0.54 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Tolmetin Sodium Dihydrate	1 Kg.	1.	p-Toluoyl Chloride	0.958 kg	2.	Toluene	3.10 kg	3.	N-Hexane	1.94 kg	4.	Methanol	2.43 kg	5.	Dichloromethane	4.37 kg	6.	Methyl-1-Methyl Pyrrole 2 Acetate	0.784 kg	7.	Morpholine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																											
Tolmetin Sodium Dihydrate	1 Kg.	1.	p-Toluoyl Chloride	0.958 kg																											
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		7.	Morpholine	0.54 kg																											

9	Case No.:40/11/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00360/AM09/	RLA File :09/24/040/00520/AM08/	Lic.No/Date:0910033434 24.03.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

10	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

11	Case No.:47/9/82-ALC4/2008	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00280/AM09/	RLA File :03/94/040/00446/AM08/	Lic.No/Date:0310467448 04.04.2008	Defer Date:11.11.2008
	Decision :Committee decided to call for a copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for 11.11.2008.			

12	Case No.:50/6/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved
	HQ File :01/82/050/00133/AM09/	RLA File :04/24/040/00419/AM08/	Lic.No/Date:0410095125 07.04.2008	
	Decision :Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

13	Case No.:119/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00202/AM09/	RLA File :08/24/040/00002/AM09/	Lic.No/Date:0810071149 08.04.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

14	Case No.:69/11/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00389/AM09/	RLA File :03/94/040/01144/AM08/	Lic.No/Date:0310471796 22.05.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

15	Case No.:18/13/82-ALC4/2008	Party Name:RESONANCE LABORATORIES PVT LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00525/AM09/	RLA File :07/24/040/00081/AM09/	Lic.No/Date:0710057574 26.05.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of Chemical Division.			

16	Case No.:28/11/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00348/AM09/	RLA File :08/24/040/00016/AM09/	Lic.No/Date:0810072185 29.05.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

17	Case No.:71/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00391/AM09/	RLA File :03/94/040/00177/AM09/	Lic.No/Date:0310472457 29.05.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

18	Case No.:76/14/82-ALC4/2008	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00628/AM09/	RLA File :34/24/040/00041/AM09/	Lic.No/Date:3410021533 05.06.2008	Defer Date:29.10.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 29.10.2008.			

19	Case No.:38/15/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved																																				
	HQ File :01/82/050/00678/AM09/	RLA File :09/24/040/00094/AM09/	Lic.No/Date:0910034169 05.06.2008																																					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/138/2008-PI-III dated 08.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="10">Emtricitabine</td><td rowspan="10">1 Kg.</td><td>1.</td><td>Glyoxylic Acid (as 50%)</td><td>2.234 kg</td></tr> <tr> <td>2.</td><td>5-Fluorocytosine</td><td>1.348 kg</td></tr> <tr> <td>3.</td><td>Triethyl amine</td><td>2.23 kg</td></tr> <tr> <td>4.</td><td>Traimethyl Chlorosilane</td><td>2.654 kg</td></tr> <tr> <td>5.</td><td>2,5-Dihydroxy,1,4-Dithiane</td><td>0.90 kg</td></tr> <tr> <td>6.</td><td>Sodium Borohydride</td><td>0.510 kg</td></tr> <tr> <td>7.</td><td>Activated Carbon</td><td>0.100 kg</td></tr> <tr> <td>8.</td><td>Cyclohexane</td><td>3.12 kg</td></tr> <tr> <td>9.</td><td>Methylene Chloride</td><td>13.32 kg</td></tr> <tr> <td>10.</td><td>n-Hexane</td><td>6.871 kg</td></tr> </tbody> </table> RA concerned may take further necessary action asa per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Emtricitabine	1 Kg.	1.	Glyoxylic Acid (as 50%)	2.234 kg	2.	5-Fluorocytosine	1.348 kg	3.	Triethyl amine	2.23 kg	4.	Traimethyl Chlorosilane	2.654 kg	5.	2,5-Dihydroxy,1,4-Dithiane	0.90 kg	6.	Sodium Borohydride	0.510 kg	7.	Activated Carbon	0.100 kg	8.	Cyclohexane	3.12 kg	9.	Methylene Chloride	13.32 kg	10.	n-Hexane
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																																				
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		8.	Cyclohexane	3.12 kg																																				
		9.	Methylene Chloride	13.32 kg																																				
		10.	n-Hexane	6.871 kg																																				

20	Case No.:35/14/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00587/AM09/	RLA File :03/94/040/00278/AM09/	Lic.No/Date:0310474948	

		16.06.2008	Defer
	Decision :Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.		

21	Case No.:43/13/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved
	HQ File :01/82/050/00550/AM09/	RLA File :52/24/040/00005/AM09/	Lic.No/Date:5210023726 16.06.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

22	Case No.:1/14/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved																								
	HQ File :01/82/050/00553/AM09/	RLA File :31/24/040/00070/AM09/	Lic.No/Date:3110034059 17.06.2008																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/59/2003/Ch.III dated 22.05.2005 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Trigonox-423C70 1,1,3,3 tetra methyl butyl 2- peroxyneodecanoate (70%) containing 23% Isododecene</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Neodecanoyl Chloride</td><td>0.516 kg</td></tr> <tr> <td>2.</td><td>Tetra-methyl butyl hydro peroxide 90%</td><td>0.472 kg</td></tr> <tr> <td>3.</td><td>Isododecane</td><td>0.230 kg</td></tr> <tr> <td>4.</td><td>Magnesium Sulphate</td><td>0.021 kg</td></tr> <tr> <td>5.</td><td>Container HDPE Ltr. Loose with 2 labels 30 Ltr. CR Cans From HDPE, Natural with K-60 Opening & Red K-29 Screwcap, 6 Pieces in Plastic Bag, including Caps.</td><td>As per packing policy</td></tr> <tr> <td>6.</td><td>Screwcap K60 with pregasket</td><td>As per packing policy</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Trigonox-423C70 1,1,3,3 tetra methyl butyl 2- peroxyneodecanoate (70%) containing 23% Isododecene	1 Kg.	1.	Neodecanoyl Chloride	0.516 kg	2.	Tetra-methyl butyl hydro peroxide 90%	0.472 kg	3.	Isododecane	0.230 kg	4.	Magnesium Sulphate	0.021 kg	5.	Container HDPE Ltr. Loose with 2 labels 30 Ltr. CR Cans From HDPE, Natural with K-60 Opening & Red K-29 Screwcap, 6 Pieces in Plastic Bag, including Caps.	As per packing policy	6.	Screwcap K60 with pregasket
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		6.	Screwcap K60 with pregasket	As per packing policy																								

23	Case No.:49/14/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00601/AM09/	RLA File :03/95/040/00245/AM09/	Lic.No/Date:0310475408 19.06.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

24	Case No.:29/16/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00722/AM09/	RLA File :05/24/040/00237/AM09/	Lic.No/Date:0510223637 09.07.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

25	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:29.10.2008
	Decision :Committee decided to forward a copy of application to Department of MSME for their comments and defer case for 29.10.2008.			

26	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

27	Case No.:20/17/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00744/AM09/	RLA File :31/24/040/00110/AM09/	Lic.No/Date:3110034371 14.07.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of Chemical Division.			

28	Case No.:21/17/82-ALC4/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00745/AM09/	RLA File :31/24/040/00105/AM09/	Lic.No/Date:3110034376 14.07.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of Chemical Division.			

29	Case No.:29/17/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00753/AM09/	RLA File :31/24/040/00103/AM09/	Lic.No/Date:3110034394 15.07.2008	Defer Date:29.10.2008

Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.

30	Case No.:2/23/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00906/AM09/	RLA File :09/24/040/00212/AM09/	Lic.No/Date:0910035106 21.08.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of Chemical Division.			

31	Case No.:4/23/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00908/AM09/	RLA File :09/24/040/00177/AM09/	Lic.No/Date:0910035108 21.08.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

32	Case No.:19/23/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00923/AM09/	RLA File :09/24/040/00215/AM09/	Lic.No/Date:0910035123 25.08.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

33	Case No.:21/23/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00925/AM09/	RLA File :05/24/040/00341/AM09/	Lic.No/Date:0510226181 26.08.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

34	Case No.:24/23/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/00928/AM09/	RLA File :03/94/040/00512/AM09/	Lic.No/Date:0310483819 26.08.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

35	Case No.:5/27/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
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HQ File :01/82/050/01022/AM09/	RLA File :22/24/040/00039/AM09/	Lic.No/Date:2210008171 15.09.2008	Defer Date:11.11.2008
Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

36	Case No.:1/27/82-ALC4/2008	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01018/AM09/	RLA File :03/95/040/00561/AM09/	Lic.No/Date:0310486605 16.09.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

37	Case No.:2/27/82-ALC4/2008	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01019/AM09/	RLA File :09/24/040/00216/AM09/	Lic.No/Date:0910035277 16.09.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

38

Case No.:3/27/82-ALC4/2008	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved	
HQ File :01/82/050/01020/AM09/	RLA File :05/24/040/00372/AM09/	Lic.No/Date:0510227613 16.09.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/20/2007-PI-III dated 24.03.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyno-3-Hydroxy Butanoate	1.00 kg
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg
		3.	Tertiary Butyl Acetate	2.11 kg
		4.	Tetra Hydro Furan	5.63 kg
		5.	2,2-Dimethoxy propane	2.79 kg
		6.	Ketroreducatsse YDH/KRED	0.013 kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg
		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 Gram

RA concerned may take further necessary action as per above decision of NC.

39	Case No.:4/27/82-ALC4/2008	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01021/AM09/	RLA File :34/24/040/00109/AM09/	Lic.No/Date:3410022305 16.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

40	Case No.:6/27/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01023/AM09/	RLA File :03/94/040/00586/AM09/	Lic.No/Date:0310486822 17.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

41	Case No.:7/27/82-ALC4/2008	Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01024/AM09/	RLA File :08/24/040/00131/AM09/	Lic.No/Date:0810074790 17.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

42

Case No.:8/27/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved
HQ File :01/82/050/01025/AM09/	RLA File :09/24/040/00031/AM09/	Lic.No/Date:0910035304 18.09.2008	

Decision :Committee considered case as per agenda and in light of its earlier decision taken in its 1/09 meeting held on 01.04.2008 vide Case No.A-17 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL)	1 Kg.	1.	Valeronitrile	1.19 kg
		2.	Methanol	1.08 kg
		3.	Glycine	0.80 kg
		4.	Toluene	1.50 kg
		5.	Dimethyl Formamide	1.16 kg
		6.	Methyl Cyclohexane	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

43	Case No.:9/27/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01026/AM09/	RLA File :09/24/040/00260/AM09/	Lic.No/Date:0910035312 18.09.2008	Defer Date:29.10.2008
	Decision : Committee decided to defer case for 29.10.2008 for comments of PI Division.			

44	Case No.:10/27/82-ALC4/2008	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01027/AM09/	RLA File :09/24/040/00251/AM09/	Lic.No/Date:0910035319 18.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

45	Case No.:11/27/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01028/AM09/	RLA File :09/24/040/00256/AM09/	Lic.No/Date:0910035320 18.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

46	Case No.:12/27/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01029/AM09/	RLA File :03/94/040/00619/AM09/	Lic.No/Date:0310486904 18.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

47	Case No.:14/27/82-ALC4/2008	Party Name:MADAUS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01031/AM09/	RLA File :17/24/040/00070/AM09/	Lic.No/Date:1710002175 19.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

48	Case No.:17/27/82-ALC4/2008	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01034/AM09/	RLA File :07/24/040/00280/AM09/	Lic.No/Date:0710059944 19.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

49	Case No.:20/27/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01037/AM09/	RLA File :03/94/040/00620/AM09/	Lic.No/Date:0310487080 19.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

50

Case No.:21/27/82-ALC4/2008	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved	
HQ File :01/82/050/01038/AM09/	RLA File :03/94/040/00346/AM09/	Lic.No/Date:0310487169 19.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/16/2008-PI-III dated 17.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ethisterone	1 Kg	1.	4-Androstene 3,17 Dione	1.072 kg
RA concerned may take further necessary action asa per above decision of NC.				

51	Case No.:22/27/82-ALC4/2008	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved	
	HQ File :01/82/050/01039/AM09/	RLA File :03/94/040/00224/AM09/	Lic.No/Date:0310487171 19.09.2008		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/16/2008-PI-III dated 17.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Ethisterone	1 Kg	1.	4-Androstene 3,17 Dione	1.072 kg

RA concerned may take further necessary action as per above decision of NC.

52	Case No.:13/27/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01030/AM09/	RLA File :08/24/040/00136/AM09/	Lic.No/Date:0810074855 22.09.2008	Defer Date:11.11.2008
	Decision :Committee decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 11.11.2008.			

53	Case No.:15/27/82-ALC4/2008	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved																														
	HQ File :01/82/050/01032/AM09/	RLA File :05/24/040/00345/AM09/	Lic.No/Date:0510227905 22.09.2008																															
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/20/2007-PI-III dated 24.03.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="8">(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)</td><td rowspan="8">1kg.</td><td>1.</td><td>Ethyl (R)-4-cyno-3-Hydroxy Butanoate</td><td>1.00 kg</td></tr> <tr> <td>2.</td><td>N-Butyl Lithium (15% in Hexane)</td><td>1.90 kg</td></tr> <tr> <td>3.</td><td>Tertiary Butyl Acetate</td><td>2.11 kg</td></tr> <tr> <td>4.</td><td>Tetra Hydro Furan</td><td>5.63 kg</td></tr> <tr> <td>5.</td><td>2,2-Dimethoxy propane</td><td>2.79 kg</td></tr> <tr> <td>6.</td><td>Ketroreducatse YDH/KRED</td><td>0.013 kg</td></tr> <tr> <td>7.</td><td>Glucose Dehydrogenase Enzyme GDH</td><td>0.0045 kg</td></tr> <tr> <td>8.</td><td>B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)</td><td>0.90 Gram</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyno-3-Hydroxy Butanoate	1.00 kg	2.	N-Butyl Lithium (15% in Hexane)	1.90 kg	3.	Tertiary Butyl Acetate	2.11 kg	4.	Tetra Hydro Furan	5.63 kg	5.	2,2-Dimethoxy propane	2.79 kg	6.	Ketroreducatse YDH/KRED	0.013 kg	7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg	8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																														
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyno-3-Hydroxy Butanoate	1.00 kg																														
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg																														
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		6.	Ketroreducatse YDH/KRED	0.013 kg																														
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg																														
		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 Gram																														

54	Case No.:16/27/82-ALC4/2008	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01033/AM09/	RLA File :05/24/040/00413/AM09/	Lic.No/Date:0510227907 22.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

55	Case No.:18/27/82-ALC4/2008	Party Name:CONCORD BIOTECH LTD	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01035/AM09/	RLA File :08/24/040/00138/AM09/	Lic.No/Date:0810074890 22.09.2008	Defer Date:11.11.2008
	Decision :Committee decided to call for complete specification of import and export items from firm. Accordingly, case was deferred for 11.11.2008.			

56

Case No.:19/27/82-ALC4/2008	Party Name:BALAJI AMINES LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Approved	
HQ File :01/82/050/01036/AM09/	RLA File :31/24/040/00031/AM09/	Lic.No/Date:3110035472 22.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/51/2004/Ch.III dated 27.10.2005 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diethyl Amino Ethanol	1 Kg.	1.	Denatured Ethyl Alcohol	0.834 kg
		2.	Ammonia Anhydrous	0.154 kg
		3.	Ethylene Oxide	0.395 kg
RA concerned may take further necessary action as per above decision of NC.				

57	Case No.:23/27/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01040/AM09/	RLA File :09/24/040/00240/AM09/	Lic.No/Date:0910035350 22.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

58	Case No.:24/27/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01041/AM09/	RLA File :09/24/040/00241/AM09/	Lic.No/Date:0910035351 22.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

59	Case No.:25/27/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2008	Status:Case
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			30.09.2008	Deferred
	HQ File :01/82/050/01042/AM09/	RLA File :09/24/040/00243/AM09/	Lic.No/Date:0910035352 22.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

60	Case No.:26/27/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01043/AM09/	RLA File :09/24/040/00236/AM09/	Lic.No/Date:0910035355 22.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

61	Case No.:27/27/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01044/AM09/	RLA File :09/24/040/00197/AM09/	Lic.No/Date:0910035356 22.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

62	Case No.:28/27/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01045/AM09/	RLA File :09/24/040/00249/AM09/	Lic.No/Date:0910035357 22.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

63	Case No.:29/27/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01046/AM09/	RLA File :09/24/040/00248/AM09/	Lic.No/Date:0910035358 22.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

64	Case No.:30/27/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred

	HQ File :01/82/050/01047/AM09/	RLA File :09/24/040/00250/AM09/	Lic.No/Date:0910035359 22.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

65	Case No.:31/27/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01048/AM09/	RLA File :31/24/040/00163/AM09/	Lic.No/Date:3110035487 22.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

66	Case No.:32/27/82-ALC4/2008	Party Name:DALAS BIOTECH LTD.	Meet No/Date:27/82-ALC4/2008 30.09.2008	Status:Case Deferred
	HQ File :01/82/050/01049/AM09/	RLA File :05/24/040/00386/AM09/	Lic.No/Date:0510227965 22.09.2008	Defer Date:11.11.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 11.11.2008.			

Date:01.10.2008
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer